

इस के ऊपर सबाल इस तरह से नहीं उठ सकता है। स्टेटमेंट ही गया। आप उस का ध्यान करने। उस के बाद आप कुछ चाहें तो लिख सकते हैं।

श्री शंकर दयाल सिंह सती महादेव का इस तरह स्टेटमेंट दे कर एनबम बने नहीं जाना चाहिए। उन को सुनने के लिए रहना चाहिए था। वह उठे और बने गए। उन को स्पष्टीकरण के लिए यहाँ रहना चाहिए था।

14.10 hrs.

MATTERS UNDLR RULES 377

(1) SUPPLY OF KEROSENE OIL

SHRI S M BANARJEE (Kanpur)
Mr Chairman, with your permission I would like to raise the question of inadequate supply of kerosene oil to the various shops in Delhi. I am told that in Delhi all the depots which supply kerosene oil are not getting adequate oil, with the result that even a person who waits in queue from 2 P M to 8 P M does not get any kerosene oil. I would request the hon Minister for Petroleum and Chemicals or any other Minister who knows the situation to make a statement and see that this situation is averted. The shop keeper clearly says that Government is not supplying kerosene oil. We do not know the fact. The consumer is sandwiched between the Government and the oil dealer. I would like through you, to request the Minister to make a statement.

At 12 O'clock I gave a notice. I never speak without giving notice. But the hon Minister perhaps in a very casual manner chose to remain outside this House. I am surprised that we have spent 2-1/2 hours on a particular word. In Maharashtra I am called 'dada Banarjee'. They do not say I am a goonda. Bombay dada is a different thing.

Kindly direct the Minister to make a statement at the earliest opportunity.

(u) SHIFTING OF DEFENCE DEPOT FROM GURGAON

SHRI SHYAMNANDAN MISHRA (Bengaluru) Sir, I want to draw the attention of the House to a report in the press today saying that the Defence Ministry is right now engaged in an exercise to shift the Defence Depot from Gurgaon. It is reported that a team of Indian Airforce Officers is at present inspecting the site and preparing a blue print for this exercise that will cost the people a tidy sum but will save the Government a lot of embarrassment and spare the Maruti, a private factory, the nuisance of the Defence Depot in the neighbourhood. This depot feeds the Airforce stations on the western border with Pakistan.

The report further says that a move has been made to shift the inconvenient Defence installations in Gurgaon away from the Maruti factory there to a distance specified in the Works of Defence Act if possible or remove them altogether to an other place if necessary.

This step would jeopardise the Defence interest of the country and appears to be designed to protect private interests at the cost of the paramount Defence interests of the country.

As there have been allegations in Parliament about the violation of the relevant Defence laws, rules and regulations, this step amounts to destruction of evidence after the crime is committed.

I would like the Defence Minister to make a statement on the subject clarifying the whole thing.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) Sir, I presume the hon Member is referring to the Airforce Depot 54 ASP. Nothing that exists there is being shifted. The hon Member's information is completely wrong and unfounded.

SHRI SHYAMNANDAN MISHRA : 14.20 hrs.
 Shall I take it that no depot is being shifted from there?

MR. CHAIRMAN : The answer has been categorical. I think, you should understand it.

SHRI SHYAMNANDAN MISHRA : Whether it relates to that very Depot. He has given a particular designation and number. We do not know that. We are only interested in seeing that the Depot which is meant for the Air Force installations is not shifted from there.

श्री अटल बिहारी वाजपेयी (स्वातंत्र्य) :
 प्रधान महोदय, इतना ही नहीं, उन्होंने यह नहीं कहा कि वहाँ डिपो है। उन्होंने कहा कि जो कुछ यहाँ है वह शिफ्ट नहीं किया जा रहा है। धर पना नहीं बहा कुछ है या नहीं है ?

श्री विशाखराम सुबल : मभापनि जी ये दाना माननीय सदस्य ध्यानपूर्वक मेरी बात सुनने नहीं है। मैंने यह कहा कि जा बहा एयर फोर्स का डिपो है जिस का नम्बर है 54 ए० एम० पी०. गा ध्यामनन्दन बाबू अच्छी तरह से जानते होंगे उसी डिपो के बारे में मैं कह रहा हूँ कि उसे यहाँ से हटाने का कोई मसाला नहीं है और जो भी आप ने बात कही है या जो जक या मुबहा दिमाग में है, माननीय सदस्य के वह बिल्कुल बंधनियार है।

श्री श्याम-नन्दन मिश्र : मैंने अपने दिमाग की कोई बात नहीं कही। मैंने तो प्रेम की बात कही और जो उन्होंने यह बनाया कि कोई खास नम्बर का डेजिगनेशन है डिपो का तो उसी के बारे में हमने उन से पूछा कि हम उस नम्बर और डेजिगनेशन को नहीं कहते हैं, हम तो यह कह रहे हैं कि कोई डिपो है डिफेन्स का जिस को हटाया जा रहा है मारुति के स्थान से ?

श्री विशाखराम सुबल : जी नहीं।

FINANCE BILL, 1973—Contd.

MR. CHAIRMAN : Now we take up further consideration of the following motion moved by Shri Y. B. Chavan on the 30th April, 1973, namely :—

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1973-74 be taken into consideration.”

Mr. D. N. Tiwary to continue his speech.

श्री डी० एन० तिवारी (गोपालगढ़) : मभापनि जी, कल रात्रि में वित्त मंत्री जी को बना रहा था कि कैसे एक तरह से नये-नये कर लगा कर भाग खजाने को भरने की कोशिश कर रहे हैं और कैसे भाग के डिपॉजिटमेंट उस खजाने में फेद कर के रक्या निकाल रहे हैं—इसकी तरह उन का ध्यान जाना चाहिये। मैंने इस मस्ये में एक उदाहरण दिया था—नेशनल हाई वे पर एक ही तरह का काम होने वाला था, लेकिन एक का एन्टीमेट चार लाख रुपये प्रति मील और दूसरे का 10 लाख रुपये प्रति मील था। जब मिनिस्टर के सामने यह चीज आई गई तो एक बात की एन्क्वायरी हुई जिस में चार करोड़ रुपये की बचत हुई है, लेकिन अगर सब मामलों की एन्क्वायरी हो जाती तो 10 करोड़ रुपये की बचत हो सकती थी। वैसे कल मैंने वित्त मंत्री जी से कहा—उन्होंने दो करोड़ रुपये की छूट टैक्सा में दे कर हम पर प्रहमान लाद दिया, लेकिन मैं तो भाग का 10 करोड़ रुपये का फायदा करा रहा हूँ, भाग इस की इन्क्वायरी बगैरये और देखिये कि कौनो लूट हो रही है।

इतना ही नहीं, इस का धमर दूसरे विभागों पर भी पड़ रहा है, बहा पर जो दूसरे विभाग काम कर रहे हैं, उन के रेट भी बढ़ रहे हैं। रेट बढ़ाने के लिये उन की मांग बढ़ रही है। जब वही काम एक जगह 85 रुपये में होता तो दूसरी जगह वही काम 50 रुपये में नहीं होगा, वह खोरी करेगा या रेट बढ़ायेगा। धमर